

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.721 OF 2000

New Delhi, this the 31st day of March, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

Shri Purushottam Dass
S/o Shri Adil Ram,
Aged 49 years,
Presently working as Addl. D.C.P./P.C.R.,
R/o G-4/Type-V, New Police Lines,
Kingway Camp, Delhi-9.

....Applicant

(By Advocate : Shri A.K. Behra)

Versus

1. Union of India
Through its Secretary,
Ministry of Home Affairs,
(U.T. Section), North Block,
New Delhi.
2. U.P.S.C.
Through its Chairman
Shahjahan Road, Dhol Pur House,
New Delhi.

.....Respondents

(By Advocate : Shri N.S. Mehta)

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

Applicant has filed the present petition seeking
the following reliefs:

"(i) To set aside the impugned orders being
illegal and declare the Ad-hoc promotion made
on 28.6.96 as Regular promotion in JAG Scale of
DANIPS.

(ii) To declare the impugned action of
Respondents of not selecting the applicant as
illegal.

(iii) To direct the Respondents to hold a
Review DPC to consider the case of the
applicant in the light of relevant Rules and
regularise his services w.e.f.28.6.96 if he is
otherwise found fit in accordance with the
relevant Rules. The applicant should also be
given proforma promotion in JAG scale
w.e.f.2.6.95.

(iv) Any other relief which this Hon'ble Court
deems reasonable and appropriate under the fact
and circumstances of the case.

(v) The Hon'ble court may be please to award
costs in favour of the applicant."

ls Ag

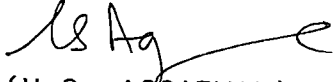
2. The petition is being contested.

3. During the course of submissions, it was pointed that inter-se between the parties in the matter of Purushottam Dass Vs. UOI, O.A. No.2304/2002 has been decided on 9.3.2004. This Tribunal had directed that benefit of Junior Administrative Grade is to be made available from 1.1.1996 in accordance with the notification issued by the Government of India on 6.8.2003.

4. Keeping in view the subsequent event that has taken place after the filing of the present application, there would be a change in the whole controversy.

5. Therefore, it is directed and the present petition is disposed of holding that the applicant can be considered for Junior Administrative Grade from 1.1.1996 with reference to relevant instructions on the date with consequential benefits. As a necessary corollary, it is ordered that the claim of the applicant would be considered as on that date. This exercise should preferably be completed within four months of the receipt of the certified copy of the present order. With these directions, the O.A. is disposed of.


(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER


(V.S. AGGARWAL)
CHAIRMAN

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